

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO. : 3387
TO BE ANSWERED ON THE 23rd March 2026
INDIGO-FLIGHT DISRUPTIONS

3387. SHRI PRAMOD TIWARI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether the committee constituted by the Directorate General of Civil Aviation (DGCA) following large-scale delays and cancellations reported by M/s Indigo in December, 2025 has submitted its report;
- (b) if so, the key findings thereof; and
- (c) the enforcement actions taken by the DGCA on the recommendations and findings of the committee including the financial penalties imposed?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (c): The Directorate General of Civil Aviation (DGCA) had constituted a four-member committee to undertake a comprehensive review and assessment of the circumstances leading to the operational disruptions by M/s IndiGo in December, 2025. The committee conducted a detailed inquiry, obtained statements from relevant stakeholders and has submitted its report.

The key findings of the committee are as under:

(i) The primary causes for the disruption were over-optimisation of operations, inadequate regulatory preparedness, deficiencies in system software support and shortcomings in management structure and operational control on the part of M/s IndiGo

(ii) The Committee observed that the airline's management failed to adequately identify planning deficiencies, maintain sufficient operational buffer, and effectively implement the revised Flight Duty Time Limitation (FDTL) provisions, resulting in widespread flight delays and large-scale cancellations, causing inconvenience to passengers
and

(iii) The Inquiry further noted an overriding focus on maximising utilisation of crew, aircraft and network resources, which significantly reduced roster buffer margins, with increased reliance on dead-heading, tail swaps, extended duty patterns and minimal recovery margins, thereby adversely impacting operational resilience.

Based on the findings and recommendations of the committee, DGCA has taken the following actions:

(i) Issued cautions and warnings to senior management for deficiencies in oversight, planning, and implementation of revised FDTL norm, directed removal of the concerned SVP from operational responsibilities and sought a compliance report.

- (ii) Imposed a one-time financial penalty of Rs. 22.20 crore for non-compliance with directions under Rule 133A of the Aircraft Rules, 1937.
- (iii) Directed IndiGo to furnish a bank guarantee of Rs. 50 crore in favour of DGCA to ensure compliance and long-term corrective measures.
